

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-227(PB)/2017**

**IN THE MATTER OF:**

The Indure Pvt. Ltd.

.... Applicant/petitioner

Vs.

B.K. Coal Fields Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner :

For the Respondent :

**ORDER**

The name of Ms. Devindra Singh as an interim resolution professional has been taken from the old list of 2016-2017. Even the banker certificate in terms of Section 9(3)(c) has not been placed on record. There might be other deficiencies as well. We grant one week time to remove all the deficiencies.

List the matter on 9<sup>th</sup> August, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

24.07.2017  
V. Sethi